

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 1(ND)11**  
**CA. NO.**

**CORAM:**

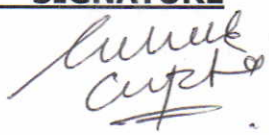
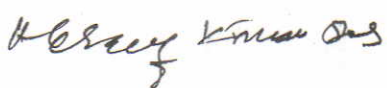
**PRESENT: SH. R.VARDHARAJAN**  
**HON'BLE MEMBER (J)**

**SH. M.K. HANJURA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2016**

**NAME OF THE COMPANY:** M/s.Denvax Celluler There. Pvt. Ltd. V/s. M/s. Institute of  
Cellular Therapies Pvt. Ltd.

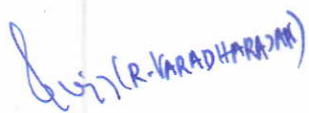
**SECTION OF THE COMPANIES ACT: 397/398**

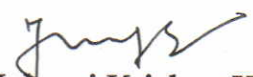
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Ms. Mehak Gupta	Adv.	Respondents.	
2.	ABHAY K. DAS	Adv.	Petitioner	

**ORDER**

Learned counsel for the parties are present. Learned counsel for the petitioner has stated that since his daughter is not well today so he could not advance the arguments in the matter. Learned counsel for the petitioner seeks and is given two weeks' time to advance the arguments in the matter.

List on 21.10.2016 for arguments.

  
(R.Varadharajan)  
Member (Judicial)

  
(Maharaj Krishan Hanjura)  
Member (Judicial)